

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

R.A. NO. 32 of 1995 in  
 O.A. NO. 691 of 1993.

~~REXXNOX~~

DATE OF DECISION

21-7-95

Union of India and ors.

Petitioner

Shri N.S. Shevde

Advocate for the Petitioner (s)

Versus

Smt. Shantaben Tukaram

Respondent

Advocate for the Respondent (s)

**CORAM**

The Hon'ble Mr. V. Radhakrishnan : Member(A)

The Hon'ble ~~Mr.~~ Dr. R.K. Saxena : Member(J)

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

*no*

: 2 :

1. Union of India,  
through General Manager,  
Western Railway,  
Churchgate,  
Bombay.
2. The Chief Works Manager,  
Railway Workshop,  
Kota, Rajasthan.

...Applicants.

(Original Respondents)

(Advocate : Mr.N.S.Shevde)

Versus

Smt. Shantaben Tukaram,  
Residing at Nava Yard,  
Kala Saram Chali,  
Chhani Road,  
Baroda.

...Respondent.  
(Original Applicant)

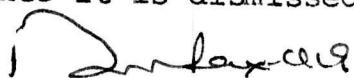
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O R D E R  
R.A.NO. 32 OF 1995  
in  
O.A.NO. 691 OF 1993.

Date: 21-7-95

Per : Hon'ble Mr.V.Radhakrishnan : Member (A)

The applicants (Original Respondents) have not indicated any apparent error on the face of record or glaring omission or any new facts which will merit review of the judgment in O.A./691/93 decided on 6.4.1995. We have satisfied that all the relevant facts have been taken into account in the judgment. Accordingly, we find no merit in the Review Application and hence it is dismissed. M.A./379/95 does not survive.

  
(Dr.R.K.Saxena)  
Member(J)

  
(V.Radhakrishnan)  
Member(A)

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